GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
Rajya Sabha
UNSTARRED QUESTION NO. : 963
TO BE ANSWERED ON THE 10th February 2021

LAND OWNERSHIP DISPUTE FOR AIRPORTS

963. SHRI NEERAJ DANGI

Will the Minister of CIVIL AVIATION be pleased to state:-

(a) whether Government has privatised various airports during the last two years, if so, the conditions thereof and the details thereof; and

(b) the details of airports which have dispute over the ownership of land with the State Governments concerned out of the airports privatised by Government during the last two years?

ANSWER

Minister of State (IC) in the Ministry of CIVIL AVIATION (Shri Hardeep Singh Puri)

(a): During the last two years, Airports Authority of India (AAI) has awarded six airports namely, Ahmedabad, Jaipur, Lucknow, Guwahati, Thiruvananthapuram and Mangaluru for Operations, Management and Development to the highest bidder i.e. M/s Adani Enterprises Limited (AEL) under Public Private Partnership (PPP) mode for a lease period of 50 years. Concession Agreement for Ahmedabad, Lucknow and Mangaluru airports was signed on 14.02.2020 and for Jaipur, Guwahati and Thiruvananthapuram, the agreement was signed on 19.01.2021. Ahmedabad Airport has been handed over on 07.11.2020, Lucknow on 02.11.2020 and Mangaluru on 31.10.2020. As per the conditions stipulated in the Concession Agreement, Concessionaire is required to undertake Operations, Management and Development of these airports as per the standards defined in the Concession Agreement and also to pay AAI per passenger fee which is indexed to the Consumer Price Index (CPI) during the lease period.

(b): Airport land at six airports brought under PPP belongs to AAI and therefore, the airport land has been leased out in accordance with the provisions contained in Section 12 A of AAI Act, 1994 (as amended in 2003).

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